

Capt. Sangma became the first Chief Minister of Meghalaya in April 1970. He again held the same position in 1976 and between 1981-87. Under his able stewardship, the State made notable progress.

Capt. Sangma served the Army from 1942 to 1946. He was the most popular leader of tribals inhabiting the Garo, Khasi and Jaintia Hills of Assam, who strove for autonomy and for a separate State of Meghalaya.

Capt. Sangma passed away at Delhi on 25th October, 1990 at the age of 71.

Shrimati Nirlep Kaur was a member of the Fourth Lok Sabha during 1967-70 representing Sangrur constituency of Punjab.

A well-known political and social worker, she worked relentlessly for the development of agriculture and had also been associated with various social and educational organisations in different capacities.

A widely travelled person and an able parliamentarian, she took keen interest in the proceedings of the House, specially relating to the problems faced by farmers.

Shrimati Nirlep Kaur passed away at Delhi on 4th November, 1990 at the age of 63.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the deceased.

The Members then stood in silence for a short while

[*Translation*]

SHRI MADAN LAL KHURANA (South

Delhi): Mr. Speaker, Sir, I have written a letter to you requesting that we should pay our homage to the people who have laid down their lives in Ayodhya.

(Interruptions)

MR. SPEAKER: Please take your seat.

(Interruptions)

PROF. SAIF-UD-DIN SOZ (Baramulla): Mr. Speaker, Sir, homage should also be paid to the people who died in Kashmir and Baramulla. *(Interruptions)*

MR. SPEAKER: Mr. Soz, kindly sit down.

(Interruptions)

KUMARI MAYAWATI (Bijnor): Mr. Speaker, Sir, there has been large scale destruction in Bijnor. *(Interruptions)*

11.10 hrs.

PAPERS LAID ON THE TABLE

Proclamations in relation to the state of Karnataka, Order in pursuance of the proclamation, Report of the Governor of Karnataka etc.

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Sir, I beg to lay on the Table—

- (1) (i) A copy of the Proclamation (Hindi and English versions) dated the 10th October, 1990 issued by the President under article 356 of the Constitution in relation to the State of Karnataka published in Notification No. G.S.R. 833 (E) in Gazette of India dated the 10th October, 1990 together with a Corrigendum thereto published in Notification No. G.S.R. 878 (E) dated the 1st Novem-

ber, 1990, under article 356 (3) of the Constitution.

- (ii) A copy of the Order (Hindi and English versions) dated the 10th October, 1990 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 834(E) in Gazette of India dated the 10th October, 1990. [Placed in Library See No. LT-1550/90]
- (2) A copy of the Report dated the 10th October, 1990 of the Governor of Karnataka to the President (Hindi and English versions) [Placed in Library See No. LT-1551/90]
- (3) A copy of the Proclamation (Hindi and English versions) dated the 17th October, 1990 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on 10th October, 1990 in relation to the State of Karnataka published in Notification No. G.S.R. 849 (E) in Gazette of India dated the 17th October, 1990, under article 356 (3) of the Constitution. [Placed in Library See No. LT-1552/90]

Ordinances under Article 123 (2) (a) of the Constitution and Order withdrawing Finance (Amendment) ordinance 1990

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Sir, I beg to ay on the Table—

- (1) A copy each of the following

Ordinances (Hindi and English versions) under article 123 (2)a of the Constitution:—

- (i) The Finance (Amendment) Ordinance, 1990 (No 6 of 1990) promulgated by the President on the 15th October, 1990. [Placed in Library See No. LT-1553/90]
- (ii) The Reserve Bank of India (Amendment) Ordinance, 1990 No. 7 of 1990) Promulgated by the President on the 15th October, 1990. [Placed in Library See No. LT-1554/90]
- (iii) The Finance (Second Amendment) Ordinance, 1990 (No. 8 of 1990) promulgated by the President on the 15th October, 1990. [Placed in Library See No. LT-1555/90]
- (iv) The Ram Janma Bhumi-Babri Masjid (Acquisition of Area) Ordinance, 1990 (No. 9 of 1990) promulgated by the President on the 19th October, 1990 together with a Corrigenda thereon [Placed in Library See No. LT-1556/90]
- (v) The Ram Janma Bhumi-Babri Masjid (Acquisition of Area) withdrawal Ordinance, 1990 (No. 10 of 1990) promulgated by the President on the 23rd October, 1990. [Placed in Library See No. LT-1557/90]
- (2) A copy of the Order (Hindi and English versions) dated the 15th October, 1990, made by the President under article 123 (2) (b) of the Constitution withdrawing the Finance Amend-

ment) Ordinance, 1990 (No. 6 of 1990). [Placed in Library. See No. LT—1558/90]

Statements showing action taken by the Government on various assurances promises and undertakings given by the Ministers during various sessions of Lok Sabha

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): Sir, I beg to lay on the Table the following statements (Hindi and English versions) showing action taken by the Government on various assurances promises and undertakings given by the Ministers during various sessions of Lok Sabha—

Eighth Lok Sabha

- (i) Statement No. XXVII—Sixth Session, 1986 [Placed in Library. See No. LT—1559/90]
- (ii) Statement No. XXV—Seventh Session, 1986 [Placed in Library. See No. LT—1560/90]
- (iii) Statement No. XXV—Eighth Session, 1987 [Placed in Library. See No. LT—1561/90]
- (iv) Statement No. XXII—II Part of Eighth Session, 1987 [Placed in Library. See No. LT—1562/90]
- (v) Statement No. XXI—Ninth Session, 1987 [Placed in Library. See No. LT—1563/90]
- (vi) Statement No. XIX—Tenth Session, 1988 [Placed in Library. See No. LT—1564/90]
- (vii) Statement No. XVI—Eleventh Session, 1988 [Placed in Library. See No. LT—1565/90]
- (viii) Statement No. XII—Twelfth

Session, 1988 [Placed in Library. See No. LT—1566/90]

- (ix) Statement No. XI—Thirteenth Session, 1989 [Placed in Library. See No. LT—1567/90]
- (x) Statement No. VIII—Fourteenth Session, 1989 [Placed in Library. See No. LT—1568/90]

Ninth Lok Sabha

- (i) Statement No. VI—First Session, 1989 [Placed in Library. See No. LT—1569/90]
- (ii) Statement No. V—Second Session, 1990 [Placed in Library. See No. LT—1570/90]
- (iii) Statement No. I—Third Session, 1990 [Placed in Library. See No. LT—1571/90]

Statement correcting reply given on 4th Sept. 1990 to USQ No. 4284 regarding Halt at Bihiya of Howrah Express

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): Sir, I beg to lay on the Table a statement (Hindi and English versions) correcting the reply given on the 4th September 1990 to Unstarred Question No. 4284 by Shri Tej Narayan Singh M.P., regarding Halt at Bihiya of Howrah Express. [Placed in Library. See No. LT—1572/90]

11.11 hrs.

MOTION OF CONFIDENCE IN THE COUNCIL OF MINISTERS

[English]

MR. SPEAKER: The House will now take up discussion on the Government Motion expressing confidence in the Council of Ministers.